

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 12**

**CA /95/2024 (NEW CA) in CP/831(MB)2017**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **04.04.2024**

NAME OF THE PARTIES:    **CERMEX INDIA PRIVATE LIMITED**  
   **PRESENTLY KNOWN AS SIDEL END OF**  
   **LINE SOLUTION INDIA PVT LTD**

Section 441 of the Companies Act, 2013 and Rule 11

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**ORDER**

**CA /95/2024 (NEW CA) in CP/831(MB)2017**

- 1) Ld. Counsel for the Applicant is present.
- 2) The present Company Application has been filed by the Applicant M/s Cermex India Private Limited presently known as SIDEL End of Line Solutions India Private Limited, seeking modification / Correction in the order of this Bench dt. 22.08.2023, thereby seeking corrections of the inadvertent errors which are crept in the order.
- 3) It is submitted that the Applicant has paid all the amount in consonance of the order dt. 01.04.2019 and to manifest the same, the Applicant Company has filed an Affidavit in compliance dt. 04.01.2022 to the order dt. 24.12.2021. Subsequently, this Bench has passed an order on 22.08.2023,

ensuing the filing of the Affidavit in compliance of the order; however, a few inadvertent errors have crept in the order to the extent of addition of the compounding of the violations under Section 92 & 96 along with Section 137 of the Companies Act, 2013 is imperative. Further, it is important to direct the Registrar of Companies, Pune instead of Registrar of Companies, Mumbai for the necessary actions that has to be taken in consonance of the order and the change in the name of the Applicant Company be incorporated in the final order so that the Registrar of Companies, Pune, may take necessary steps in terms of the directions so contained.

4) Having considered the submissions and on perusal of averments made in the Application, this Bench is satisfied and is of the considered view that the present Company Application bearing CA No. 95 of 2024, needs to be Allowed.

5) Accordingly, we modify the order dt. 22.08.2023 as follows:

a. The words *“The present compounding Application is filed under Section 441 for violation of Section 137 of the Companies Act, 2013”* shall be substituted by the words *“The present Compounding Application is filed under Section 92 and 96 along with Section 137 of the Companies Act, 2013”*.

b. Wherever, the words **“Registrar of Companies, Mumbai”** is mentioned in the order dt. 22.08.2023, shall be substituted by the words **“Registrar of Companies, Pune”**.

6) Rest of the order dt. 22.08.2023, passed in Company Petition bearing CP No. 831/MB/2017, shall stand unaltered.

7) With the aforesaid observations and directions, the Company Application bearing CA No. 95 of 2024, is disposed of as Allowed. There will, however, be no order as to costs. Ordered Accordingly.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare